

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.112
(IB)-462(PB)/2022

IN THE MATTER OF:

Girish Luthra and Ors. Petitioner/Applicant
Vs.
Cosmos Infra Engineering (India) Private Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : None appeared
For the Respondent : Mr. P. Nagesh, Sr. Adv., Ms. Daizy Chawla, Mr.
Himanshu Dubey, Mr. Jatin Kapoor, Advs.

ORDER

New Ivn.P-23/2024

Today, when the matter was called, none appeared on behalf of the Applicant.

Ld. Sr. Counsel Mr. P. Nagesh appeared physically on behalf of the Respondent.

List the matter for dismissal **on 30.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)